

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1968**

TO BE ANSWERED ON THE 3RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

IRREGULARITIES IN POLICE DEPARTMENT

**1968. ADV. ADOOR PRAKASH:
 SHRI HIBI EDEN:
 SHRI N.K. PREMACHANDRAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that C&AG report has revealed serious lapses of police department in Kerala including loss of rifles, cartridges and diversion of fund for police modernization;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has conducted any inquiry/received any request for inquiry into the incident and if so, the details thereof;

(d) the details of funds provided to the State of Kerala for police modernization during the last three years and the current year; and

(e) the details of funds utilized during the above mentioned period along with instances of misutilization of funds, if any and the steps taken for ensuring transparency and accountability in the utilisation of funds?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c) The Comptroller and Auditor General (CAG), in its Performance Audit Report for Kerala for the year ended 31.3.2018 has observed shortage of physical stock of Twenty five 5.56 mm INSAS rifles and 12,061 live cartridges in the Special Armed Police Battalion, Thiruvananthapuram and diversion of fund for police modernization for purchase of luxury vehicles. Since 'Police' and 'Public

Order' are State subjects as per the Seventh Schedule to the Constitution of India, the matter essentially lies within the purview of the Government of Kerala.

(d) & (e) Despite Police being a State subject, to supplement the efforts of the States for equipping and modernizing of their police forces, under the centrally sponsored scheme of 'Assistance to States for Modernization of Police' (erstwhile scheme of Modernisation of Police Forces (MPF)), the States have been provided central assistance for police modernization of State Forces. To curb irregularities/misutilization, the office of Comptroller and Auditor General (CAG) regularly audits expenditure under the scheme at the end of police directorates which are submitted to the competent legislatures. In addition, the Ministry of Home Affairs conducts Concurrent Audit of the scheme and release of funds has been linked with submission of Action Taken Report (ATR) on the observations of concurrent audit reports by the State Governments. The details of central funds allocated and released to the Government of Kerala and utilized by the State Government for police modernization under the scheme of "Assistance to States for Modernization of Police" during the last three years and the current year are as below:

LS.US.Q.NO.1968 FOR 03.03.2020

(in Rs. crore)

Year		2016-17	2017-18	2018-19	2019-20*
Allocation	To State Government	12.93	17.48	15.27	16.11
	For release in kind	2.01	2.20	2.17	Nil
	TOTAL	14.94	19.68	17.44	16.11
Release	Against allocation	8.23	12.78	14.51	11.39
	For supply in kind	2.01	2.20	2.17	Nil
	Fund for Student Police Cadet (SPC)	0.85	1.1447	1.104	Nil
	TOTAL	11.09	16.1247	17.784	11.39
Funds utilized		11.09 (entire funds)	16.1247 (entire funds)	Utilization Certificates not due	

*release position as on 27.02.2020
